

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:419
ANSWERED ON:23.07.2003
CONVERSION OF STATE ROADS INTO NATIONAL HIGHWAY
BASUDEB ACHARIA

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government have recently imposed ban on the conversion of State roads into National Highway;
- (b) if so, the details alongwith the reason therefor;
- (c) whether the Government have also issued guidelines in regard to conversion of State roads;
- (d) if so, the details thereof;
- (e) whether the Government are considering lifting ban for the betterment of State roads; and
- (f) if so, the action taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SHRIPAD YESSO NAIK)

- (a) & (b) Yes Sir, there is a ban on conversion of State roads into National Highways due to constraint of funds.
- (c) & (d) A copy of the existing guidelines for declaration of new National Highways is annexed.
- (e) No, Sir.
- (f) Does not arise.

ANNEX REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 1303 FOR ANSWER ON 31 2003 ASKED BY SHRI A. VENKATESH NAIK REGARDING NORMS FOR DECLARING NATIONAL HIGHWAY.

EXISTING CRITERIA FOR DECLARATION OF NEW NATIONAL HIGHWAYS

1. Roads which run through the length and breadth of the country.
2. Roads connecting adjacent countries.
3. Roads connecting the National Capital with State Capital and roads connecting mutually the State Capitals.
4. Roads connecting major ports, large industrial centers or tourist centers.
5. Roads meeting very important strategic requirements.
6. Arterial roads which enable sizeable reduction in travel distance and achieve substantial economic growth thereby.
7. Roads which help opening up large tracts of backward area and hilly regions.
8. National Highways grid of 100 Km is achieved.
9. The road must be up to the standard laid down for State Highways-both in its technical requirements as well as the land requirements.
10. The road and right of way must be free of any type of encroachment and should be the property of the State Government.
11. The right of way required for the National Highways (preferably 45m, minimum 30m) must be available for acquiring, free of encroachments and the State Government would complete acquiring formalities within six months.